

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.675/TL/2025

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to MEL Power Transmission Limited.

Petitioner : MEL Power Transmission Limited (MELPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Anr.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, MELPTL
Shri Aneesh Baja, Advocate, MELPTL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the Commission, vide its order dated 21.7.2026, has proposed to grant a transmission licence to the Petitioner, subject to the condition that the transmission charges for the project in question shall be recovered from the generating station, i.e., Respondent No.28, Mahan Energen Limited (MEL). She submitted that the Petitioner has already filed its compliance affidavit in terms of directions issued therein. Further, no objections or comments have been received in response to the public notice issued by the Commission under Section 15(5)(a) of the Act. She further submitted that despite multiple opportunities being provided to the Respondent/MEL, including the last opportunity *vide* order dated 21.7.2026, it has not yet complied with the directions issued by the Commission.

2. The representative appearing for Respondent No. 1, CTUIL, submitted that, in compliance with the directions issued vide order dated 21.7.2026, CTUIL has filed an affidavit dated 5.8.2026 placing on record the minutes of the relevant Joint Study Meetings. He clarified that although the Joint Study Meetings were held on 1.9.2023 and 11.12.2023, no separate minutes were issued for those meetings. However, the discussions held therein were subsequently recorded in the minutes of the Joint Study Meeting held on 11.1.2024, which were also placed before and taken on record in the 25th CMETS (WR) meeting.

3. Considering the above submissions, the Commission expresses its strong displeasure over the non-compliance by the Respondent/MEL with the directions

issued *vide* order dated 21.7.2026 in the present proceedings. However, in light of the views expressed therein concerning the liability of Respondent/MEL, the Commission, in the interest of justice, deemed it appropriate to provide another opportunity to the Respondent/MEL to file its comment/objection and also to comply with the directions issued therein within two weeks, after serving a copy upon the Petitioner, who may file its rejoinder, if any, within a week thereafter. In addition, the Petitioner was directed to effect *dasti* service of the present Record of Proceedings, along with the Commission's order dated 21.7.2026, upon Respondent/MEL.

4. The Petition will be listed for hearing on **3.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)